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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1089/93

Transfer Application No: --

DATE OF DECISION: 6-6-94

Tapas Neogy Petitioner

Mr.D.B.Mehta with Mr.G.K.Masand Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr.J.G.Savant

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri M.R.Kolhatkar, Member(A)

1. To be referred to the Reporter or not ? NO
2. Whether it needs to be circulated to other Benches of the Tribunal ? NO

M


(M.S.DESHPANDE)
VC

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.1089/93

Tapas Neogy,
Moti Daman .. Applicant

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman

Hon'ble Shri M.T.Kolhatkar, Member(A)

Appearances:

1. Mr.D.B.Mehta
with Mr.G.K.Masand
Counsel for the
applicant.
2. Mr.J.G.Savant
Counsel for the
respondents.

ORAL JUDGMENT: Date: 6-6-94
¶Per M.S.Deshpande, V.C.¶

Heard the learned counsel.

By order dated 7-2-94 we had directed the respondents to decide the appeal if any against the order of suspension dated 10-9-93 within a period of three months from the date of receipt of appeal. Though the appeal has been filed and the period which we had prescribed would be over on 25-5-94 the appeal has not yet been decided by the President. Shri J.G.Savant counsel for the respondents states that the disciplinary proceedings have also not yet been initiated against the applicant though they were contemplated as back as on 10-9-93.

2. In the circumstances we grant further time at the request of Shri J.G.Savant but direct that if the President does not take

a decision on the appeal which has been preferred within a period of two months from today the order of suspension dt.10-9-93 shall be deemed to have lapsed on the expiry of two months. Liberty, however, to the respondents to initiate disciplinary action even thereafter and suspend the applicant afresh if the respondents deem it fit to suspend the applicant in view of the disciplinary action that is to be initiated.

3. With this direction the present O.A. is disposed of. No order as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member(A)

M.S.Deshpande

(M.S.DESHPANDE)
Vice-Chairman

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